Bill No. 161 of 2024

THE LEGITIMATE ASYLUM TO REFUGEES BILL, 2024

By

Shri Bhartruhari Mahtab, M.P.

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to provide for, in the interest of upholding the values of international human rights, an appropriate legal framework to process matters relating to forced migration in respect of determination of refugee status, protection from refoulement and treatment during stay and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:-

1. (*I*) This Act may be called the Legitimate Asylum to Refugees Act, 2015.

Short title, extent and commencement.

(2) It extends to the whole of India.

(3) It shall come into force on such date, as the Central Government may, by notification in the Official Gazette, appoint.

Declaration.

- **2.** For the removal of doubts, it is hereby declared that the main objects of this Act are:—
 - (a) to establish an appropriate legal framework to process matters relating to forced migration in respect of determination of refugee status, protection from refoulement and treatment during stay;

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- (b) to do the same in a way that:
- (i) it is in adherence with articles 37 and 253 of the Constitution of India, which provide an administrative system free from arbitrariness and guarantee equality, fairness and due process of law;
- (ii) it maintains India's commitment to upholding international human rights principles through accession to all major human rights treaties, and adoption of appropriate legislative steps to implement them; and
- (*iii*) to ensure that the grant of refugee status shall be considered a peaceful and humanitarian act and will not imply any judgment on the country of origin of the refugee.

Definitions.

- **3.** In this Act, unless the context otherwise requires:
 - (a) 'asylum seeker' means a person who seeks recognition and protection as a refugee;
 - (b) 'Commissioner' means the Commissioner of Refugees appointed under section 7;
 - (c) 'country of origin' means the refugee's country of nationality or if he or she has no nationality, his or her country of former habitual residence;
 - (d) 'prescribed' means prescribed by rules under this Act.
 - (e) 'refugee' means—
 - (i) any person who is outside his or her country of origin, and who is unable or unwilling to return to, and is unable or unwilling to avail himself or herself of the protection of that country because of a well-founded fear of persecution on account of race, religion, sex, nationality, ethnic identity, membership or particular social group or political opinion; or
 - (ii) any person who owing to external aggression, occupation, foreign domination, serious violation of human rights or other events seriously disrupting public order in either part or whole of his or her country of origin, is compelled to leave his or her place of habitual residence in order to seek refuge in another place out his or her country or origin.

Explanation.—In the case of a person who has several nationalities, the term "his or her country of origin" shall mean each of the countries of which he or she is a national, and a person shall not be deemed to be lacking the protection of the country of which he or she is a national, if without any valid reason based on well-founded

fear, he or she has not availed himself of the protection of one or more of the countries of which he or she is a national.

- (f) 'Refugee Committee' means the Committee referred to in section 7 as an Appellate Board; and
- (g) 'refugee children' means children below the age of eighteen years who are seeking refuge or where protection is extended by the State to children under article 22 of the Convention on the Rights of the Child, 1989.
- **4.** A person shall be excluded from refugee status for the purpose of this 10 Act if:

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(a) there are serious reasons to believe that he or she has committed acts of a crime against peace, a war crime or a crime against humanity, in accordance with the applicable principles and rules of International Law and Conventions, including the SAARC Regional Convention on Suppression of Terrorism, 1987; or

(b) there are serious reasons to believe that he or she has committed a serious non-political crime contrary to the applicable principles and rules of the SAARC Regional Convention on Suppression of Terrorism, 1987, prior to his or her admission into India as a refugee.

5. (1) No refugeee or asylum seeker shall be expelled or returned in any manner whatsoever to a place in which there are sufficient reasons or well-founded fears to believe that his or her life or freedom may be under threat on account of race, religion, sex, nationality, ethnic identity, membership or particular social group or political opinion.

Principle of Non Refoulement.

Persons who shall

from

refugee

status.

be excluded

- 25 (2) Where an asylum seeker or refugee has been convicted by a final judgement of a crime against peace, a war crime or a crime against humanity and constitutes a danger to the community, or there are reasonable grounds to believe that an asylum seeker or refugee is a threat to the sovereignty and integrity of the country, such an asylum seeker or refugee shall be excluded from the protection provided under this Act.
 - **6.** (1) Where an application is made by or on behalf of, or in relation to an asylum seeker, for the recognition of the said asylum seeker as a refugee, either at the point of entry or subsequently, the applicant shall, in accordance with the principle laid down in section 5 be directed and assisted to apply to the Commissioner of Refugees in such manner as may be prescribed.

Application for recognition of refugee.

- (2) Where an application under sub-section (1) is made by or on behalf of, or in relation to an asylum seeker, for the determination of refugee status, pending determination of such status, certain restrictions shall be imposed on the asylum seeker as are considered necessary in the interests of sovereignty and integrity or public order of the country as may be prescribed.
- (3) Application under this section may be made within such reasonable time as may be prescribed.
- (4) Where an application for refugee status is made by or on behalf of, or in relation to a child, or where a refugee child is found within the territory of country; he or she shall receive immediate and appropriate protection and humanitarian assistance in accordance with the existing policy and legal framework of the country.

(5) The requirement of filing an application form on behalf of a child may be entrusted to a local Legal Service Authority or their representatives or any other recognised non-Governmental Organisation involved in the welfare of children in such manner as may be prescribed.

Constitution of the Authorities.

- 7. (1) For the purposes of this Act, the President shall—
 - (a) appoint the Commissioner of Refugees and Deputy Commissioners of Refugees as may be necessary on the basis of the eligibility requirements and procedures laid down in section 8:

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- (b) appoint other officers as may be necessary after 10 consultation with the Commissioner of Refugees; and
- (c) constitute Refugee Committee consisting of Chairperson and such other Members as he deem fit.
- (2) The Chairperson of the Refugee Committee shall appoint the staff of the Committee.
- (3) The salary and allowances Payable to and other terms and conditions of service of the Commissioner, Deputy Commissioner, Chairperson, Members and Secretarial staff of the Refugee Committee shall be such as may be prescribed.

Appointment and functions of the authorities.

- **8.** (1) The Commissioner of Refugees shall be a sitting or retired High Court Judge and shall be appointed after consultation with the Chief Justice of India, for a period of three years in such manner as may be prescribed.
- (2) The Deputy Commissioner shall be appointed from amongst persons who is qualified to be appointed as a High Court Judge, and shall be appointed after consultation with the Chief Justice of India, for a period of three years in such manner as may be prescribed.
- (3) The Chairperson of the Refugee Committee shall be a retired Supreme Court Judge and shall be appointed by the President in consultation with the Chief Justice of India for a period of three years in such manner as may be prescribed.
- (4) The Refugee Committee shall consist of a sitting or retired High Court Judge, appointed by the President in consultation with the Chief Justice of India, and two independent members with knowledge and experience of refugee issues and refugee law, who shall hold office for a period of three years from the date of their appointment.
- (5) The decision of the Commissioner of Refugees shall be final and any appeal against such decision shall lie only with the Refugee Committee, as the Appellate Board for reconsideration of the decision.
- (6) The functions of the Commissioner of Refugees and the Refugee 40 Committee shall be as laid down under sections 9 and 11.
- (7) The Commissioner of Refugees may assign his functions as may be necessary to the Deputy Commissioner of Refugees appointed under this Act in such manner as may be prescribed.

Determination of the refugee status.

9. (1) An asylum seeker who wishes to claim refugee status shall be heard by the Commissioner of Refugees before the determination of his or her status in such manner as may be prescribed.

- (2) the asylum seeker shall during the refugee determination interview, be provided necessary facilities by the Commissioner of Refugees, including the service of a competent interpreter where required, and a reasonable opportunity to present evidence in support of his or her case in such manner as may be prescribed.
- (3) The asylum seeker, if he or she wishes, shall be given an opportunity, of which he or she should be duly informed, to contact a representative of United Nations High Commission for Refugees (UNHCR), as facilitated by the Commissioner of Refugees.
- (4) The asylum seeker, if he or she wishes, shall be entitled to be assisted in the determination of the status by a person of his or her choice, including a legal practitioner.
- (5) For the purposes of sub-section (4), a list of competent legal practitioners, who are conversant with refugee law, shall be provided by the Central Government to the asylum seeker:

Provided that if the asylum seeker is not recognised as a refugee, he or she shall be given such reasonable time as may be prescribed, to appeal to the Refugee Committee.

(6) Where an application by the asylum seeker is rejected, the Commissioner of Refugees shall give reasons for the order in writing and furnish a copy of it to the asylum seeker in such manner as may be prescribed:

Provided that if the asylum seeker is recognised as a refugee, he shall be informed accordingly and issued with documentation, certifying his refugee status in such manner as may be prescribed.

10. (1) The findings as well as the orders of the Commissioner of Refugees, the Refugee Committee and other authorities established under this Act shall be published by them periodically in such manner as may be prescribed.

Publication of findings and decision.

- (2) The Commissioner of Refugees and the Refugee Committee shall publish, every year, a report of their work which shall be made public in such manner as may be prescribed.
- 11. (1) The Refugee Committee shall receive and consider appeals made by asylum seekers against the decision of the Commissioner of Refugees in such manner as may be prescribed.

Appellate procedure.

- (2) The Committee may also consider applications for the refugee status *suo motto*.
 - 12. A person shall cease to be a refugee if—

(a) he voluntarily re-avails himself of the protection of the country of his origin; or

Persons who shall cease to be refugees.

- (b) he becomes a citizen of India; or
- (c) he has acquires the nationality of some other country and enjoys the protection of that country; or
- (d) he has voluntarily re-established himself in the country which he left, or outside which he remained owing to fear of persecution; or
- (e) he can no longer, because the circumstances in connection with which he was regcognised as a refugee have ceased to exist,

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continue to refuse to avail himself of the protection of the country of his nationality.

Exception:—A person shall not cease to be a refugee for the purpose of this Act if he shows compelling reasons, arising out of previous persecution, for refusing to avail himself of the protection of the country of his nationality, such as incidences of previous persecution by any individual or groups, State or non-State actors.

Rights and duties of refugees.

- **13.** (*I*) Every refugee and asylum-seeker, so long as he remains within India, shall have the right to fair and due treatment without discrimination on grounds of race, religion, sex, nationality, ethnic identity, membership of a particular social group or political group.
- (2) Every refugee, so long as he remains within India, shall have the right to:—
 - (a) receive the same treatment as is generally accorded under the Constitution or any other laws and privileges as may be granted;
 - (b) be provided means to seek a livelihood for himself, and for those dependent on them;
 - (c) in the case of refugee women and children, be given special consideration to ensure their protection and material well being;
 - (d) choose his place of residence and move freely within the territory of India, subject to any regulation applicable to refugees generally in the same circumstances;
 - (e) be issued identity documents;
 - (f) be issued travel documents for the purpose of travel outside and back to the territory of India unless compelling reasons of national security or public order otherwise require; and
 - (g) access to education, health and other related services.

Situations of mass influx.

- **14.** (1) The Central Government may, in appropriate cases where there is large-scale influx of asylum seekers, issue an order permitting them to reside in India without requiring their individual status to be determined under section until such time as the reasons for departure from the country of origin have ceased to exist, or the Government decides that their status should be determined on an individual basis under this Act.
- (2) Asylum seekers who have been permitted to reside in the country under this section may be subject to reasonable restrictions with respect to their location and movement, in the interests of public health and order, so, however, they shall normally have the same rights as refugees under this Act.
- (3) Women and children asylum seekers in mass influx shall be given special consideration as to their protection and material well being in such manner as may be prescribed.

Refugees Unlawfully in India.

15. The Central Government shall not impose penalties on refugees who, coming directly from a place where their life or freedom was threatened, enter or are present in India without authorisation, provided they present themselves without delay to the authorities and are able to show good cause for their illegal entry or presence.

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16. (*I*) The repatriation of refugees shall take place at their free volition expressed in writing or other appropriate means, before the Commissioner of Refugees in such manner as may be prescribed.

Voluntary Repatriation.

(2) The voluntary and individual character of repatriation of refugees shall be carried out under conditions of transparency and safety to the country of origin.

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- (3) The voluntary repatriation of refugees shall take place in accordance with such guidelines, as may be prescribed.
- 17. The Central Government shall, after due appropriation made by Parliament by law in this behalf, provide adequate funds to the Refugee Committee for carrying out the purposes of this Act.

Central Government to provide adequate funds.

18. The provisions of this Act shall have effect, notwithstanding anything inconsistent therewith contained in any other law for the time being in force.

Act to have overriding effect.

19. (*I*) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

Power to make rules.

(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

STATEMENT OF OBJECTS AND REASONS

Articles 37 and 253 of the Constitution provide an administrative system free from arbitrariness and guarantee equality, fairness and due process of law. Moreover, India is also committed to upholding International Human Rights principles through accession to all major human rights treaties, and adoption of appropriate legislative steps to implement them.

While India is still not a signatory to the United Nations Convention relating to the Status of Refugees, 1951 or the 1967 protocol relating to the status of refugees but India does provide protection to a steady influx of refugees every year. As per the records of the Government of India, about 10340 Afghan refugees, 4621 refugees from Myanmar, 80806 refugees from Sri Lanka and 1,01,148 stateless refugees including Tibetan refugees are staying in India.

Hence, in light of the current global scenario and the European refugee crisis, it is believed that India needs its own legal framework in the form of a uniform law in order to process matters relating to forced migration in respect of determination of refugee status, protection from refoulement and treatment during stay of refugees.

The Bill seeks to address the above issues by establishing the posts of the Commissioner of Refugees, the Deputy Commissioners of Refugees and the Refugee Committee. The Bill also assigns roles and responsibilities to the above-mentioned authorities in order to ensure that refugees in India are meted out uniform rights and privileges during their stay and are justly repatriated.

Hence this Bill.

New Delhi; *July* 29, 2024 BHARTRUHARI MAHTAB

FINANCIAL MEMORANDUM

Clause 7 of the Bill seeks to provide for the appointment of Refugee Committee. It also provides for the appointment of officers and staff for the Committee. Clause 10 provides for periodical publication of findings of the Commission of the Refugees and Refugee Committee. Clause 17 provides that Central Government shall provide adquate funds to the Refugee Committee for carrying out the purposes of this Act.

The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. It is estimated that an annual recurring expenditure of about rupees five hundred crore will be incurred from the Consolidated Fund of India.

A non-recurring expenditure of about rupees one hundred crore would also be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 19 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

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